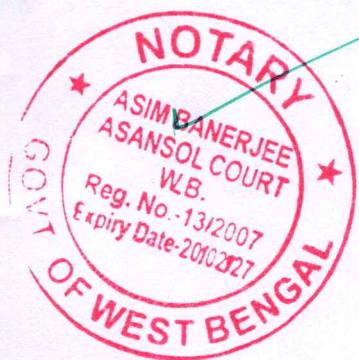


BEFORE THE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH, KOLKATA****O.A. No. 163/2024/EZ****In the matter of:****Subrata Mallick****.....Applicant(s)****Versus****Eastern Coalfields Limited and
others****.....Respondent (s)****INDEX**

Sl. No.	Particulars	Page No.
1.	Affidavit in compliance of the order dated 13.08.2024 and 26.09.2024.	2 to 7
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3.	Annexure- P-2	14
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**17 OCT 2024**

Filed by:

*Sudip Kumar Dutta*Sudip Kumar Dutta
Advocate for the
State of W.B.

X



BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

O.A. No. 163/2024/EZ

In the matter of:

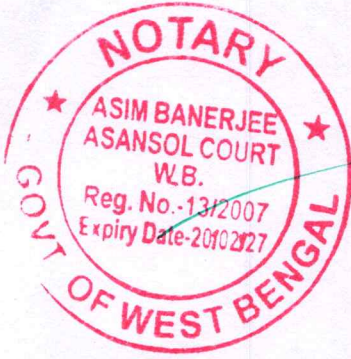
Subrata Mallick

.....Applicant(s)

Versus

**Eastern Coalfields Limited and
others**

.....Respondent (s)



Sl. No. 42/24

**AFFIDAVIT FILED BY THE DISTRICT MAGISTRATE, PASCHIM
BARDHAMAN, (RESPONDENT NO. 2)**

I, Sri Ponnambalam S., Son of Sri Sonaimuthu P. aged about 39 years, by faith Hindu, by occupation Service, working for gain as the District Magistrate & Collector, Paschim Bardhaman residing at Palm Villa, Opposite Polo Ground, Asansol, District- Paschim Bardhaman, West Bengal, do hereby solemnly affirm and state as follows-

1. I am the District Magistrate & Collector, Paschim Bardhaman. I have duly consulted the records available in my office and thereafter, I have made

17 OCT 2024

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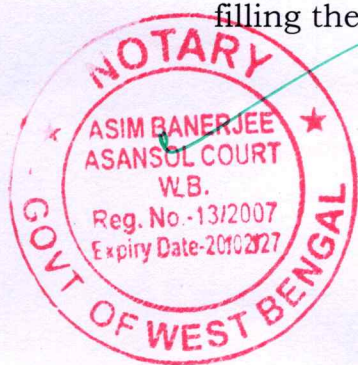
myself well acquainted with the facts and circumstances of the case and, as such, am competent to affirm this Affidavit.

2. That this affidavit is being affirmed pursuant to the solemn order passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in short Hon'ble N. G. T., Eastern Zone Bench, Kolkata on 13.08.2024 and 26.09.2024 respectively wherein Hon'ble N. G. T., Eastern Zone, Kolkata has been pleased to observe the following vide Para (13) of the aforesaid solemn order "*All the State Respondents shall file their counter-affidavits within four weeks.*"

3. That the instant Original Application has been filed with respect to the Raniganj Coalfield area and it has been alleged therein by the Original Applicant that the said Raniganj Coalfield area is facing subsidence since the upper coal horizons having shallow depths were constructed in the past and are reported to be standing on pillars by the Original Applicant, as a result of which the old workings are becoming abandoned mines, getting water logged, thereby, the stability of the mines are getting affected, the coal pillars in the old workings are reduced due to ageing. It is further being apprehended by the Original Applicant that dewatering of the old workings by itself may trigger subsidence and may also lead to fire.

4. That on bare perusal of the Original Application, it appears that the following reliefs have been prayed for by the Original Applicant before Hon'ble National Green Tribunal, in short N.G.T., E.Z., KOL:-

(a) To direct the Respondent Authorities to take necessary action for filling the digging area of the mine.



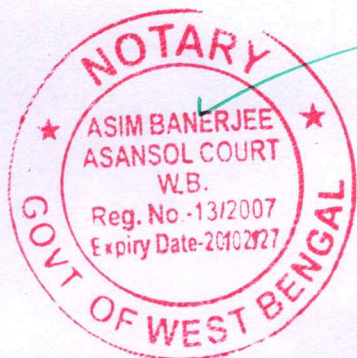
17 OCT 2024

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(b) To direct the Respondent Authorities for submitting a Report before the Hon'ble Tribunal regarding the collapse of the houses in the mine area by which the inhabitant of the area are getting directly affected and steps which have been taken against the miscreant persons/mafias.

An interim relief has also been prayed for stopping the illegal mining in the Eastern Coalfield Area, specifically in Pandabeswar, Bahula, Domhani and Jamuria Village area.

5. That record speaks that prior to filing of the Original Application, the Additional District Magistrate, D.L.&L.R.O., Paschim Bardhaman vide Memo bearing No. 918-PG/LD/03/2024 dated 19/22-04-2024 has received from the Senior Scientist and In-Charge, Public Grievance Cell, W.B.P.C.B. a complaint regarding coal mining activities located at Vill- Charanpur, Block/Municipality/Ward-Barabani, P.O.-Charanpur S.O., P.S.-Baraboni, Dist.-Paschim (West) Burdwan (Bardhaman), PIN-713330, which has been duly forwarded to the Chairman cum Managing Director (C.M.D.), Eastern Coalfields Limited (E.C.L.) HQ, Sanctoria, Disergarh vide Memo bearing No. 3145/Pg/ADM & DL & LRO/PAB/2024 dated 05-07-2024 for taking necessary action, since, in the Letter dated 19/22-04-2024, the Senior Scientist and In-Charge, Public Grievance Cell has duly mentioned that a complaint received by the State Board from Mr. Sibdas Mondal and others through letter by post against the respondent M/s. Eastern Coalfields Limited.



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Moreover, in terms of paragraph 5.15 vide Page-15 of the Original Application, the action taken so far by the Additional District Magistrate & D.L.&L.R.O., Paschim Bardhaman has been duly admitted by the Original Applicant.

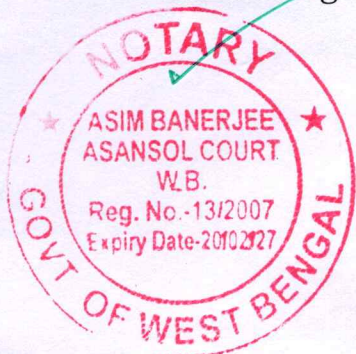
The photocopy of the said Letters are annexed hereto and marked **Annexure-P1.**

6. That such being the position, the averments made by the Original Applicant in the Original Application filed before the Hon'ble N.G.T., E.Z., KOL and the allegations made so far, as well as the relief and/or the interim relief (s) claimed therein are primarily related to the Eastern Coalfields Limited, save and except any directions either given or may be given upon effective adjudication of the instant Original Application by the Hon'ble N.G.T., E.Z., KOL.

7. That the Additional District Magistrate & D.L. &L.R.O., Paschim Bardhaman vide Memo bearing No. 4583/PG/ A D M & DL&LRO/PAB/2024 dated 12-09-2024 has requested the Chairman-cum-Managing Director, Eastern Coalfields Limited for sending an Action Taken Report with reference to the matter being duly communicated vide Memo dated 05-07-2024 (ibid).

The photocopy of the said Letter dated 12-09-2024 is annexed hereto and marked **Annexure-P2.**

8. That the control, supervision and management of the mines and/or the mining areas wherein the relief (s) have been sought for by the Original



17 OCT 2024

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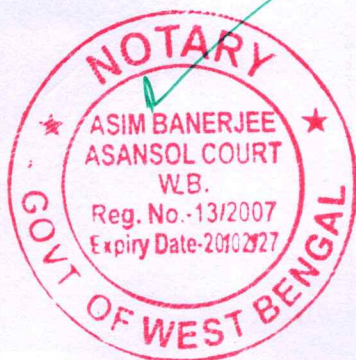
Applicant are within the administrative domain and exercise of the Respondent No.1 and following any directions to be passed by the Hon'ble N.G.T., E.Z., KOL, due cooperation and assistance would be made by the answering Respondent.

9. That accordingly, in terms of the Memo bearing Ref. No.:- ECL/GM/KENDA/H-19/245 dated 24-09-2024, the Area General Manager, Kenda Area (ECL) has responded to the letter dated 12-09-2024 of the Additional District Magistrate & D.L.&L.R.O., Paschim Bardhaman being captioned as Reply of Letter of protest under Article 19 of the Indian Constitution.

In the said Reply, it has been indicated by the Eastern Coalfields Limited that actions are being taken on the allegations raised in the Original Application.

In accordance with the Raniganj Master Plan, so much of the responsibilities and cooperation, as are required to be discharged for managing and addressing to the problems raised in the Original Application by the Original Applicant concerned would be ensured by the answering Respondent in favour of the Respondent No.1, that is, the Eastern Coalfields Limited and subject to the directions to be passed in this regard by Hon'ble N.G.T., E.Z., KOL and as such, the undersigned is relying upon the Report and/or Reply received from the Respondent No.1.

The photocopy of the Reply dated 24-09-2024 is annexed hereto and marked **Annexure-P3.**



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10. That it is being humbly submitted before this Hon'ble Tribunal that in the light of the facts and reports discussed and gathered from other respondents by the answering respondent herein may kindly be considered by the Hon'ble N.G.T., E.Z., KOL for disposal of the instant Original Application.

11. That it is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

12. The statements made in paragraph (1) to (5) are based on information derived from the records, which are usually kept and maintained by the answering respondent in the ordinary course of business, which I verily believe to be true and the statements made in paragraphs (6) to (9) are my humble submission before this Hon'ble Tribunal.

Prepared in my office

Sudip Kumar Dutta

Advocate

[Signature]
Deponent



Solemnly confirmed & declared on oath before me on identification

[Signature]
ASIM BANERJEE
NOTARY, Regd. No.-13/2007
Govt. of W.B., Asansol Court

17 OCT 2024



Annexure - P1

PUBLIC GRIEVANCE



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ADDITIONAL DISTRICT LAND AND LAND REFORMS OFFICER
PASCHIM BARDHAMAN
VIVEKANANDA SARANI, KANYAPUR, P.O.- R. K. MISSION, ASANSOL-713305
e-mail : dlropaschimbardhaman@gmail.com

Memo. 3145 /PG/ADM&DL&LRO/ PAB/2024

Dated - 05/07/2024

To The CMD, ECL Hq.
Sanchico, Dishegosh

Sub:Petition of Senior Scientist-in-charge
PG Cell (WBPCB)

Under Public Grievance

Enclosed please find herewith the copy of application with other connected papers as received from the petitioner, which speak for itself. This is for your information and taking necessary action.

Encl-as stated

Mu
05.07.2024
Additional District Magistrate
&
District Land & Land Reforms Officer,
Paschim Bardhaman
DISTRICT LAND & LAND REFORMS OFFICER
PASCHIM BARDHAMAN

Memo. 3145 /PG/ADM&DL&LRO/ PAB/2024

Dated - 05/07/2024

Copy to:- Senior Scientist-in-charge PG Cell (WBPCB)

Mu
05.07.2024
Additional District Magistrate
&
District Land & Land Reforms Officer,
Paschim Bardhaman
ADDITIONAL DISTRICT MAGISTRATE
&
DISTRICT LAND & LAND REFORMS OFFICER
PASCHIM BARDHAMAN



17 OCT 2024

R No - ²³¹⁷ 29/04/2024OCPG
N**LIFE**
Lifestyle For
Environment**WEST BENGAL POLLUTION CONTROL BOARD**

(Department of Environment, Government of West Bengal)

PG Cell and ANA&T Cell, Mani Square, 8th floor

Block / Space-8IT on Western Side,

164/1, Maniktala Main Road, Kolkata-700054

Ph.: 033-2202 3130 Website: www.wbpcb.gov.in

Complain Docket No. PCB8753

Memo No. : 918 -PG/LD/03/2024

Date: 19-04-2024

22

To
The Additional District Magistrate, DL & LRO

Paschim Bardhaman,

Office of the District Magistrate,

ADDA Administrative Building,

Kanyapur, PO- Ramkrishna Mission,

Opposite DAV Public School,

Pin- 713305.

Sub: Complaint regarding coal mining activities located at Vill -Charanpur, Block/Municipality/Ward -Barabani, PO -Charanpur SO, PS -Barabani, Dist: Paschim (West) Burdwan (Bardhaman), Pin -713330.

Sir/Madam,

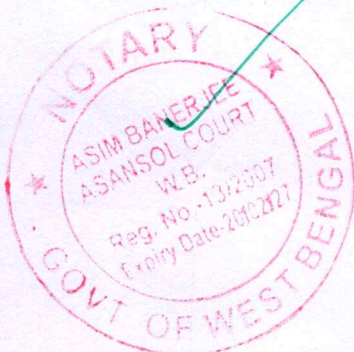
Enclosed please find herewith a complaint received by the State Board from Mr. Sibdas Monda and others through letter by post against the respondent M/s Eastern Coalfields Limited located at Vill -Charanpur, Block/Municipality/ward - -Barabani, PO -Charanpur SO, PS -Barabani, Dist-Paschim (West) Burdwan (Bardhaman), Pin -713330.

In view of the above, I am directed to request your good office to look into the issue raised by the complainant Mr. Sibdas Monda and others against the respondent M/s Eastern Coalfields Limited which needs to be duly addressed from your end and if the complaint is found to be true & correct, an **Action Taken Report (ATR)** may kindly be sent to the undersigned at an early date.

Yours faithfully,

Senior Scientist and In-Charge
Public Grievance Cell

Encl: As Stated

Bijon Babu
By 20/4/24

17 OCT 2024

(X)

To,
The Chief Managing Director,
Eastern Coalfields Limited,
Office of the Head Quarter,
Sanctoria,
P.O.- Dishergarh - 713333,
Dist. Paschim Bardhaman (W.B.)

Sir,

Sub :- Written representation reflected on the Mass-
Petition by the member of the village Charanpur
and its adjoining village asking a provision of
"Settlement" firmly and finally against the
activities to be going on by your company based
on the operational O.C.P. of Bhanora West Block
arbitrarily and unconstitutionally.

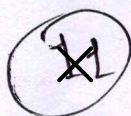
We, the undersigned are the inhabitants of Village Charanpur and its
adjacent villages by our this mass petition want to bring of our grievances
to your kind notice pointed out to the following paragraphs categorically
number-wise for favour of your kind attention sympathetically :-

1. That, the alleged plots of land under Mouza- Charanpur, where of-
Late, your company has started an operation of Coalmines of Bhanora
West Block, under Sripur Area of E.C. Ltd. during the period of pre-
independence, our ancestors had entered into agreement for these alleged
plots of land with Apcar Coal Company, Burd Coal Company, Bengal Coal
Company and others companies which do not come to the purview of
conveyance or sale what so ever in any manner inquestion.

Cond..p/2.



17 OCT 2024



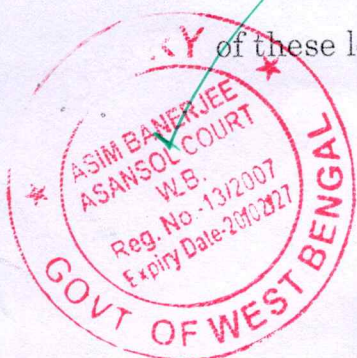
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2. THAT, it is needless to mention here, as you are well aware of that, of Late your company has started an operation for coal mines under Bhanora West Block based on these plots of land, claiming these plots of land to be of their own, inspite of failing any documents and/or paper of out sourcing by those companies or ownership in their favour on demand made by the people in general of this locality.

3. THAT, inspite of strong hindrance by the people in general, your authority is rendering this operation of coal mine arbitrarily and unconstitutional way without hearing any thing from the people in general or reaching any settlement firmly and finally.

4. THAT, based on the issue of dispute some few days ago in the recent past there are some chaos and anarehy, which were created at the site of operation due to ground of strong demand made by people in general for settlement at that time with the intervention of the O/C. of Barabani P.S. it was decided that your company would stop all activities untill reached to a settlement with the people of these locality, but to no purpose operation is going on erstwhile.

By this representation we do request your authority to stop entire activities, operations under coalmine of Bhanora West Block until your authority has reached at a settlement with the aggrieved people in general of these localities.



17 OCT 2024

Cond..p/3.

(X2)

:: 3 ::

Otherwise based on any movement, demonostration by these people, if the normal situation at the place of site has gave beyond control in such a case, there will have no any remedial measure to pacify these people.

Yours faithfully

Dated : 15 JAN 2024

Place : Vill. + P.O.- Charanpur
P.S.- Barabani, Dist.- Paschim
Bardhaman (W.B.), PIN- 713330

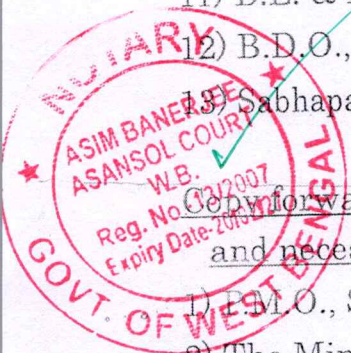
Copy to :-

- 1) Hon'ble Prime Minister,
Govt. of India, New Delhi.
 - 2) Ministry of Coal, New Delhi.
 - 3) C.B.I. HQ., New Delhi.
 - 4) C.M. of West Bengal, Kolkata.
 - 5) Chairman, C.I.L., Kolkata.
 - 6) Member of Parliament, Asansol.
 - 7) D.M., Asansol.
 - 8) S.D.O., Asansol
 - 9) D.L. & L.R.O., Asansol.
 - 10) M.L.A., Barabani.
 - 11) B.L. & L.R.O., Barabani.
 - 12) B.D.O., Barabani.
 - 13) Sabhapati, Barabani Panchayet Samity.
- Copy forwarded for information and necessary action :-
- 1) D.P.S.O., Secretary, New Delhi, India.
 - 2) The Ministry of Coal, New Delhi.
 - 3) C.B.I., Head Office, Delhi.
 - 4) Ministry of Environment,
Forest & Climate change, India.
 - 5) Chief Minister, Govt. of West Bengal.
 - 6) Chairman, C.I.L., Kolkata.

- 1) Sudebas Mondal. (P.H.No-9475977178)
- 2) Keshab ch. Maji
- 3) Sadhu charan Mondal.
- 4) Narendra nath Mondal. (P.H 7679545499)
- 5) Bilas Maji
- 6) Gurucharan Maji
- 7) Jagan kumar Mondal
- 8) Radha nath Dutta
- 9) Popi Bhadra
- 10) Chinta moni mandal
- 11) Anandemoy Bhadra
- 12) Brajraj Mondal
- 13) Bala Ram Maji
- 14) Maitrunjay Mondal
- 15) Samaresh Maji
- 16) Pranamab Kor Maji
- 17) Madan Maji
- 18) Rabi Lechan Maji
- 19) Ujjwal Maji
- 20) Neharaj Maji

Cond..p/4.

17 OCT 2024

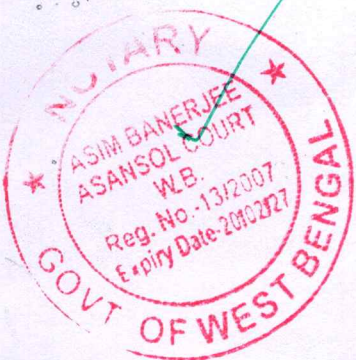


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- 7) Department of Environment, West Bengal.
- 8) M.P. Asansol.
- 9) D.M., Asansol.
- 10) A.D.M., Asansol.
- 11) S.D.O., Asansol.
- 12) D.L.O., D.L.R.O., Asansol.
- 13) M.L.A., Barabani.
- 14) B.L.O., B.L.R.O., Barabani.
- 15) B.D.O., Barabani.
- 16) Sabhapati, Barabani Panchayet Samity.
- 17) Bhanora Agent.
- 18) G.M., Sripur Office.
- 19) Officer-in-charge, Barabani P.S.
- 20) Pradhan, Domohani Gram Panchayet.

- 584
- 21) Madhu Mangal Bhadra
 - 22) Basudeb Maji
 - 23) Phanon Joz Maji
 - 24) Steedest Singh Maji
 - 25) Mohan Joz Maji
 - 26) Biman Das
 - 27) Debrata Mondal
 - 28) Milan Mondal
 - 29) Zinanath Maji
 - 30) Suresh Maji
 - 31) Suraj Maji
 - 32) Rajesh Bhadra
 - 33) Ranjit Maji
 - 34) Gayamaj Bhadra
 - 35) Shibrath Maji
 - 36) Shuvam Mondal
 - 37) Anup Mondal
 - 38) Rahul Mondal
 - 39) Utpal Maji
 - 40) Pradip Maji
 - 41) Abhijit Bhadra
 - 42) Banamali Bhadra
 - 43) Ujjwal Bhadra
 - 44) Bannabam Das.
 - 45) Sita Ranjan
 - 46) Madhab Ch Mondal,
 - 47) S. K. Maji
 - 48) Biswajit Mondal
 - 49) Bhagrat Maji
 - 50) Swapan Mondal.

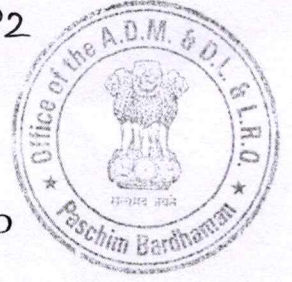


17 OCT 2024

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Annexure-P2



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ADDITIONAL DISTRICT MAGISTRATE AND
DISTRICT LAND & LAND REFORMS OFFICER
PASCHIM BARDHAMAN

Vivekananda Sarani, P.O. R.K. Mission, Asansol 713305
E-mail: dlropaschimbardhaman@gmail.com

Memo. No.: 4583 /PG/ADM&DL&LRO/PAB/2024

Date: 12/09/2024

To
The Chairman-cum-Managing Director,
Eastern Coalfields Limited,
Sanctoria, P.O.- Disergarh,
Paschim Bardhaman

Sub.: Seeking Action Taken report regarding Public Grievance

Ref.: This office memo no. 3116/PG/ADM&DL&LRO/PAB/2024 dated 05.07.2024

Sir,

A complaint forwarded to this office by the Senior Scientist and In-Charge, Public Grievance Cell, WBPCB, had been sent to your end vide this office memo no. quoted in the reference above for taking necessary action from your end and send an Action Taken Report (ATR) to this office.

As the ATR in this regard has not yet been received from your end, therefore, you are requested to send an ATR in the matter to this office at the earliest.

A copy of this office letter dated 05.07.2024 along with annexure is enclosed herewith for your ready reference.

Yours faithfully,

Enclo.: As stated

[Signature]
12.09.2024
Additional District Magistrate
and
District Land & Land Reforms Officer,
Paschim Bardhaman

Memo. No.: 4583/1 /PG/ADM&DL&LRO/PAB/2024

Date: 12/09/2024

Copy forwarded to-

The Senior Scientist and In-Charge, Public Grievance Cell, WBPCB, Mani Square, 8th Floor, Block/ Space-8IT on Western Side, 164/1, Maniktala Main Road, Kolkata- 700054 for information.



17 OCT 2024

[Signature]
12.09.2024
Additional District Magistrate
and
District Land & Land Reforms Officer,
Paschim Bardhaman
Additional District Magistrate
&
District Land & Land Reforms Officer,
Paschim Bardhaman

ECL

15



Annexure-P3

ईस्टर्न कोलफील्ड्स लिमिटेड
Eastern Coalfields Limited

(कोल इंडिया की एक अनुषंगी)
(A Subsidiary of Coal India Limited)

(भारत सरकार का एक उपक्रम)
(A Govt. of India Undertaking)

Office of the General Manager, Kenda Area
P.O.: Haripur, District: Paschim Bardhaman, West Bengal – 713378

Ref.no. - ECL/GM/KENDA/ H-19/245

Date :24-09-2024

To
The Additional District Magistrate
Land & Land Reforms Officer
Paschim Bardhaman

Sub: Reply of letter of protest under article 19 of the Indian Constitution
Ref: Your Memo No.4583/PG/ADM&DL&LRO/PAB/2024 dated 12.09.2024

Dear Sir,

Please refer to your letter under above reference addressed to CMD, ECL which was endorsed to the undersigned for examination and reply.

Appended below point wise reply/ATR of letter of protest under Ref No Sue/01/24 dated 11.03.2024 in respect of Bahula and Haripur Village under Kenda Area of ECL for your kind perusal.

- A. Kindly fill the hole with sufficient sand and clay as laws ordains
Ans: Pot holes when ever noticed, are filled up with available incombustible materials. This filling operation is generally done as and when required basis to cater the emergent situation.
- B. Kindly survey and mark the landslide prone areas by using latest technologies and eradicate the menace of landslides.
Ans: Unstable areas which is an outcome of pre-nationalised mining at shallow depth, have been identified by DGMS and rehabilitation of population from affected area is covered under Raniganj Master Plan (RMP) formulated to deal with fire and subsidence in Raniganj Coalfields. In this connection, a scientific study is also being done through ISM, Dhanbad and further action will be taken as per the report & recommendation contained therein.
- C. Kindly rehabilitate the innocent inhabitants of landslide prone coalfields.
Ans: In order to rehabilitate the inhabitants residing at identified subsidence prone location and payment of admissible compensation to them, deliberation and discussions are being done with ECL management and District administration/state Govt and local MLAs/public representatives for giving effect to said RMP rehabilitation package at the earliest.
- D. Kindly compensate them heavily as they have lost their livelihood in the form of Pisciculture business.
Ans: The same has been replied in question no.C.
- E. Kindly protect their temples and houses.
Ans: Already covered under reply of question no. C.
- F. Kindly construct ponds and wells for the inhabitants and solve the problem of water level and shortages.
Ans: With the implementation/rehabilitation of affected areas, the problem of water shall also get mitigated at safe rehabilitated place. Meanwhile, as an interim measure, provision of extending help

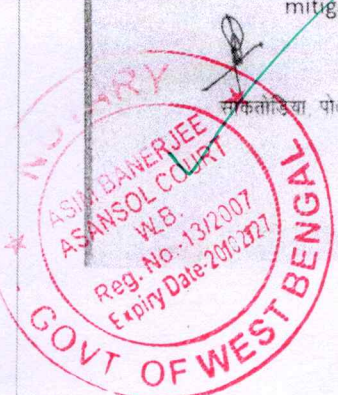
पजीकृत कार्यालय / Regd. Office

कोल इंडिया, पो-दिसेरगढ़, जिला : पश्चिम बर्द्धमान (प०ब०) पिन-713333 • Sanctoria, P.O. Dishergarh, Dist. Paschim Bardhaman (W.B.), PIN-713333

दूरभाष / Phone : 0341-2520545, फैक्स / Fax : 0341-2523574, ई-मेल/E-mail : cmd.ecl.cil@coalindia.in

सीआईएन/CIN : U10101WB1975GO1030295, वेबसाइट/Website : www.easterncoal.nic.in

17 OCT 2024



ECL



ईस्टर्न कोलाफील्ड्स लिमिटेड
Eastern Coalfields Limited

(कोल इंडिया की एक अनुषंगी)
(A Subsidiary of Coal India Limited)

(भारत सरकार का एक उपक्रम)
(A Govt. of India Undertaking)

to these areas by water tankers, deepening of ponds etc. to increase the water storage capacity is being resorted to.

G. Kindly use latest technologies detect / determine the faults of coalmining lands.

Ans: Unstable areas have been identified and covered in RMP and all faults have already been shown on the plan.

H. Kindly take necessary preventive measure to safeguard the lives, temples, water bodies & properties of the inhabitants.

Ans: All necessary preventive measures are taken to safeguard the lives and properties of inhabitants of mining area however shifting of the inhabitants of unstable area as mentioned above at point no. B, C etc will address the points as mentioned in the questionnaire.

I. Kindly make an assumption with regard to the loss, especially of lives, temples, lands, ponds, wells, fish & other properties that are taking place due to the blast carried out you and your Agent.

Ans: The present working of Chora Group of Mines is being done almost at a distance of more than 1 KM from existing Haripur village with permitted explosive having no any effect of vibration. The working is also done by complete filling with sand (Sand Stowing). No such danger is apprehended.

J. Kindly mitigate the fear from the hearts of the innocent people living in landslide prone areas.

Ans: The action is being taken to mitigate the fear by conducting meeting with State Govt. of WB/local representatives for early evacuation of families to a safer place as per action plan mentioned above.

K. Immediately form a committee to identify the holes/gaps which have emerged and which have not been filled with sand and to implement work of filling up of gaps/ hole and construct houses/toilets after filling up of those gaps/holes.

Ans: Unstable area already identified by DGMS. Whenever Potholes are detected, immediate action to fill the same is being taken.

L. Find out and mark the landslide prone areas and install signboard to make people aware and alert.

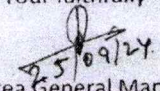
Ans: As already mentioned above, the unstable and subsidence prone areas have been identified and covered under RMP to comprehensively address the issue. Signboard have been posted at places susceptible to subsidence.

M. Form a committee to enquire whether holes/gaps which have emerge in abandoned collieries have been filled up with sands or not and to implement the work of filling up of those gaps/holes with sands.

Ans: Already replied at question no.K.

Thanking You,

Your faithfully


Area General Manager
Kenda Area (ECL)

Copy to:

TS to CMD, ECL

पंजीकृत कार्यालय / Regd. Office

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